

## 11. COMMITTEE SECTION (H.A)

**11.1 Main functions of the Section:** The primary function of this Section is to provide secretarial assistance to one of the eight Department-related Parliamentary Standing Committees (DRSCs) serviced by the Rajya Sabha Secretariat *i.e.* Standing Committee on Home Affairs. Like the other seven DRSCs serviced by the Rajya Sabha Secretariat, the Standing Committee on Home Affairs is governed by Rules 268 to 277 of the Rules of Procedure and Conduct of Business in the Council of States. In other respects, the rules applicable to the Select Committee on Bills in the Council also apply *mutatis mutandis* to the Committee. As per the Rule 270 of the Rules of Procedure and Conduct of Business in the Council of States, (Rajya Sabha), the functions assigned to the Committee, are as under:-

- “(a) to consider the Demands-for-Grants of related Ministries/Departments and report thereon. The report shall not suggest anything of the nature of cut motions;
- (b) to examine Bills, pertaining to related Ministries/Departments, referred to the Committee by the Chairman or the Speaker, as the case may be, and report thereon;
- (c) to consider the annual reports of the Ministries/Departments and report thereon; and
- (d) to consider national basic long term policy documents presented to the Houses, if referred to the Committee by the Chairman or the Speaker, as the case may be, and report thereon.

Provided that the Committee shall not consider matter of day-to-day administration of the related Ministries/Department.”

**11.2 Jurisdiction of the Committee:** Two Ministries namely, the Ministry of Home Affairs; and the Ministry of Development of North Eastern Region (DONER), as listed in the Third Schedule to the Rules of Procedure and Conduct of Business in the Council of States, are under the jurisdiction of the Committee on Home Affairs.

**11.3 Tenure of Committee:** The Committee re-constituted, under the Chairmanship of Shri M. Venkaiah Naidu, for a term of one year w.e.f. 31 August 2012<sup>1</sup>, with 10 Members from Rajya Sabha and 21 from Lok Sabha, continued to function till its re-constitution again w.e.f. 31 August 2013<sup>2</sup>.

**11.4 Consideration of Demands for Grants (2012-2013):** Two Reports (169<sup>th</sup> and 170<sup>th</sup>) on the Demands for Grants of the Ministry of Home Affairs and the Ministry of Development of North-Eastern Region, for the year 2013-2014, were presented to /laid in Rajya Sabha/Lok Sabha on 25<sup>th</sup> April 2013 and 26<sup>th</sup> April 2013, respectively, after their scrutiny by the Committee.

**11.5 Consideration of Bills:** During the period under review, the North-Eastern Councils (Amendment) Bill, 2013<sup>3</sup> was referred to the Committee for examination and report. The Report for the same was presented/laid to/in Rajya Sabha/Lok Sabha on 5 August 2013.

### 11.5.1 Bills inherited from previous Committee and reports presented thereon:

S. No.	Date of reference	Name of the Bill	Date of presentation to/ laying in of Report Rajya Sabha/Lok Sabha
1.	28 December 2012	The Governors (Emoluments, Allowances and Privileges)	1 <sup>st</sup> March 2013 (Rajya Sabha)

<sup>1</sup> Rajya Sabha Parliamentary Bulletin Part-II No. 50127 dated 01 October, 2012.

<sup>2</sup> Rajya Sabha Parliamentary Bulletin Part-II No. 51237 dated 04 September, 2013.

<sup>3</sup> Rajya Sabha Parliamentary Bulletin Part-II No. 50750 dated 12 March, 2013.

		Amendment Bill, 2012 <sup>4</sup>	4 <sup>th</sup> March 2013 (Lok Sabha)
2.	28 December 2012	The Criminal Law (Amendment) Bill, 2012 <sup>5</sup>	1 <sup>st</sup> March 2013 (Rajya Sabha)
			4 <sup>th</sup> March 2013 (Lok Sabha)

### 11.6 Consideration of General Subjects:

The Committee identified the following subjects:-

1. Strengthening of the working of Ministry of DoNER for effective implementation of policies, programmes, schemes and projects meant for North Eastern Region
2. Internal Security - Security of Vital Installations including airports;
3. Disaster Management in the country;
4. Coastal Security Management;
5. Administration of UTs; and
6. The Functioning of Delhi Police - Law & Order Situation in Delhi (Report is being finalized).

**11.7 Sub-Committees:** The Chairman, Department-related Parliamentary Standing Committee on Home Affairs constituted two sub-Committees to study in details the subjects relating to “Action Taken on 137<sup>th</sup> Report on Rehabilitation of J&K Migrants” and “Administration of Union Territories” on 7 October 2013 consisting of 13 and 12 Members respectively. The Composition of the sub-Committees is as below:

#### Composition of the Sub-Committee for Action Taken on 137<sup>th</sup> Report on Rehabilitation of J&K Migrants

- Rajya Sabha**
- (1) **Shri Rajiv Pratap Rudy** - **Convenor**
  - (2) Shrimati Vandana Chavan
  - (3) Shri Santiuse Kujur
  - (4) Shri Satish Chandra Misra
- Lok Sabha**
- (5) **Shri Naveen Jindal** - **Co-convenor**
  - (6) Dr. Shafiqur Rahman Barq
  - (7) Dr. Kakoli Ghosh Dastidar<sup>6</sup>
  - (8) Shri E. T. Mohammed Basheer<sup>7</sup>
  - (9) Shri Ramen Deka
  - (10) Shri Datta Meghe
  - (11) Shri Sanjay Dina Patil
  - (12) Shri Rathod Ramesh
  - (13) Shri Neeraj Shekhar

#### Composition of the Sub-Committee for Administration of Union Territories

- Rajya Sabha**
- (1) **Dr. V. Maitreyan** - **Convenor**
  - (2) **Shri D. Raja** - **Co-convenor**
  - (3) Shri Prasanta Chatterjee

<sup>4</sup> Rajya Sabha Parliamentary Bulletin Part-II No. 50467 dated 02 January 2013

<sup>5</sup> Rajya Sabha Parliamentary Bulletin Part-II No. 50467 dated 02 January 2013

<sup>6</sup> Dr. Kakoli Ghosh Dastidar was later transferred to the Sub-Committee on Union Territories on 15<sup>th</sup> October 2013

<sup>7</sup> Shri E. T. Mohammed Basheer was later nominated to the Sub-Committee on Action Taken on 137<sup>th</sup> Report on Rehabilitation of J&K Migrants on 25<sup>th</sup> October 2013,

- (4) Shri Janardan Dwivedi  
 (5) Shrimati Kanimozhi  
**Lok Sabha**  
 (6) Shri Anandrao Adsul  
 (7) Shri Pawan Kumar Bansal  
 (8) Shri Aaron Rashid J.M.  
 (9) Shri Lalubhai Babubhai Patel  
 (10) Shri Hamdullah Sayeed  
 (11) Shri Ravneet Singh<sup>8</sup>  
 (12) Shri Dinesh Chandra Yadav

**11.8 Tours/Visits:** The sub-Committee on Action Taken on 137<sup>th</sup> Report on Rehabilitation of J&K Migrants of DRPSC on Home Affairs visited Jammu and Kashmir for on the spot study of the problems of J&K Migrants during 5-7 November 2013. The other sub-Committee on Administration of Union Territories of DRPSC on Home Affairs went to Daman and Diu & Dadra and Nagar Haveli during 5-6 November 2013 as part of the study of Administration of UTs.

**11.9 Meetings & Reports:** The Committee held 27 meetings in all devoting 41 hours and 02 Minutes. The details in respect of the meetings are as follows:-

**Meetings of the Committee during the year 2013**

Sl. No.	Date of Meeting	Time devoted		Main Agenda
		Hrs.	Mts.	
1.	04.01.2013	01	40	Committee hear the Secretary (BM) along with Commissioner of Police, Delhi; Joint Secretary, Finance; Secretary, Department of Justice and Secretary, Legal Affairs on 'Growing atrocities against women and general law & order situation in Delhi'.
2.	21.01.2013	02	--	Committee heard the presentation of Union Home Secretary on :- (i) the Criminal Law (Amendment) Bill, 2012 and (ii) the Governors (Emoluments, Allowances and Privileges) Amendment Bill, 2012.
3.	28.01.2013	--	45	Committee further considered the Criminal Law (Amendment) Bill, 2012.
4.	04.02.2013	01	04	Heard the Home Secretary on the Criminal Law (Amendment) Bill, 2012 particularly in the light of the Justice Verma Committee Report on the Amendment to Criminal Law.
5.	11.02.2013	02	10	Committee further heard the Home Secretary on the Criminal Law (Amendment) Bill, 2012.
6.	18.02.2013	01	45	Committee took up the clause-by-clause consideration of the Criminal Law (Amendment) Bill, 2012.
7.	21.02.2013	03	05	Committee took up the clause-by-clause consideration of the Criminal Law (Amendment) Bill, 2012.
8.	26.02.2013	01	40	Committee considered and adopted the following four draft Reports of the Committee:-  (i) 165 <sup>th</sup> Report on Action Taken by Government on the observations/recommendations contained in the One Hundred and Sixty-First Report on Demands for Grants (2012-13) of the

<sup>8</sup> Shri Ravneet Singh was later transferred to the Sub-Committee on Action Taken on 137<sup>th</sup> Report on Rehabilitation of J&K Migrants on 15<sup>th</sup> October 2013

				Ministry of Home Affairs; (ii) 166 <sup>th</sup> Report on the Action Taken by Government on the recommendations/observations contained in its One Hundred and Sixty-second Report on Demands for Grants (2012-13) of the Ministry of Development of North-Eastern Region; (iii) 167 <sup>th</sup> Report on the Criminal Law (Amendment) Bill, 2012; and (iv) 168 <sup>th</sup> Report on the Governors (Emoluments, Allowances and Privileges) Amendment Bill, 2012
9.	28.03.2013	2	26	Committee heard the Presentation of Home Secretary on Demands for Grants (2013-14) of Ministry of Home Affairs including Union Territories (UTs)
10.	04.04.2013	2	59	Committee further discussed Demands for Grants (2013-14) of Ministry of Home Affairs including Union Territories (UTs).
11.	05.04.2013	2	38	Committee heard presentation of Secretary, Ministry of DoNER on Demands for Grants (2013-14) of Ministry of DoNER and discussion thereon
12.	22.04.2013	--	20	Committee heard the presentation of Secretary, Ministry of Development of North Eastern Region on the North-Eastern Council (Amendment) Bill, 2013; and considered and adopted the following draft reports of the Committee:-  (1) 169 <sup>th</sup> Report on Demands for Grants (2013-14) of the Ministry of Home Affairs; and  (2) 170 <sup>th</sup> Report on Demands for Grants (2013-14) of the Ministry of DoNER
13.	08.05.2013	--	15	Committee Considered and adopted the draft 171 <sup>st</sup> Report on the North-Eastern Council (Amendment) Bill, 2013
14.	30.05.2013	--	45	Committee (i) made obituary reference on the massacre carried out by Maoists at Darbha in the Sukma district of Chattisgarh in which several innocent people were killed.  (ii) heard presentation of Secretary, Ministry of DoNER on Strengthening the working of the Ministry for effective implementation of policies, programmes, schemes and projects meant for North Eastern Region.
15.	10.06.2013	02	17	Committee heard Secretaries of Ministries of Civil Aviation, Shipping, Road Transport & Highways and Chairman, Railway Board, Ministries of Home Affairs, Power and Department of Telecommunications on strengthening the working of DoNER.
16.	21.06.2013	01	45	Committee heard Chief Secretaries of all the North Eastern States, Secretaries, Ministry of DoNER and North Eastern Council on "Strengthening the Working of the Ministry of DoNER for effective implementation of policies, programmes, schemes and projects meant for North Eastern Region".
17.	04.07.2013	01	55	Committee heard:  (i) the Home Secretary on recent disaster in Uttarakhand and the rescue and rehabilitation activities being undertaken; and  (ii) the Cabinet Secretary; Secretary, Planning Commission; and Secretary, Department of Expenditure (Ministry of Finance) on

				'Strengthening the working of the Ministry of Development of North Eastern Region (DoNER) for effective implementation of policies, programmes, Schemes and projects meant for North Eastern Region'.
18.	18.07.2013	01	--	Committee (i) discussed and finalised views on the subject 'Strengthening the Working of Ministry of Development of North Eastern Region (DoNER) for Effective Implementation of Policies, Programmes, Schemes and Projects meant for North Eastern Region'; and  (ii) considered and adopted the draft 172 <sup>nd</sup> Report on Action Taken by Government on the recommendations/observations contained in the 163 <sup>rd</sup> Report of the Committee on the Working of Sardar Vallabhbhai Patel National Police Academy, Hyderabad.
19.	30.07.2013	03	20	Committee heard oral evidence of the Home Secretary and the representatives of J&K migrants on the Action Taken by Government on the recommendations contained in its 137 <sup>th</sup> Report on Rehabilitation of J&K Migrants
20.	27.08.2013	--	15	Committee considered and adopted the draft 173 <sup>rd</sup> Report on Strengthening of the Working of Ministry of DoNER for Effective Implementation of Policies, Programmes, Schemes and Projects meant for North Eastern Region.
21.	17.09.2013	--	40	Committee decided its future programme.
22.	30.09.2013	01	08	Committee further heard the oral evidence/presentation of the Home Secretary on the subject 'Coastal Security Management in the Country.'
23.	09.10.2013	01	20	Committee further heard the oral evidence/presentation of the Home Secretary on the subject 'Coastal Security Scheme.'
24.	21.10.2013	01	30	Committee heard the oral evidence/presentation of the Home Secretary on the Disaster Management in the country including the rescue, rehabilitation and reconstruction activities going on in Uttarakhnad after the recent disaster of cloud burst and floods there.
25.	29.10.2013	01	--	Committee further heard the Additional Secretary, Ministry of Home Affairs on the queries/issues raised by the Members in its meeting held on 9 <sup>th</sup> October 2013 on the subject 'Coastal Security Management in the Country'.
26.	25.11.2013	01	05	Committee heard the oral evidence/presentation of Secretary, NDMA on 'Functioning of National Disaster Management Authority (NDMA)' as part of the examination of the subject Disaster Management in the country.
27.	11.12.2013	--	15	Committee considered and adopted 174 <sup>th</sup> Report on Action Taken by Government on the observations/recommendations contained in the One Hundred and Sixty-Ninth Report on Demands for Grants (2013-14) of the Ministry of Home Affairs; and 175 <sup>th</sup> Report on the Action Taken by Government on the recommendations/ observations contained in its One Hundred and Seventieth Report on Demands for Grants (2013-14) of the Ministry of Development of North-Eastern Region.

**11.9.1** The sub-Committee on Administration of Union Territories of DRPSC on Home Affairs held two meetings in all devoting 01 hour 40 Minutes. The sub-Committee on Action Taken on 137<sup>th</sup> Report on Rehabilitation of J&K Migrants of DRPSC on Home Affairs held one meeting in all devoting 10 Minutes. The details in respect of the meetings of the two sub-Committees are as follows:-

**Meetings of the Sub-Committee on Administration of Union Territories of DRPSC on Home Affairs during the year 2013**

S. No.	Date of Meeting	Time devoted	Business Transacted
1.	09.10.2013	10 Minutes	Sub-Committee decided its future course of action.
2.	21.10.2013	1 Hour and 30 Minutes	Sub-committee heard presentation of the Ministry of Home Affairs on Administration of Union Territories of Lakshadweep, Daman & Diu and Dadra & Nagar Haveli in order to take stock of the implementation of projects/schemes and programmes undertaken by the above said three UT Administrations.

**Meetings of the Sub-Committee on Action Taken on 137<sup>th</sup> Report on Rehabilitation of J&K Migrants of DRPSC on Home Affairs during the year 2013**

S. No.	Date of Meeting	Time devoted	Business Transacted
1.	09.10.2013	10 minutes	Sub-committee decided its future course of action

**11.10 Reports of the Committee:** During the year under review, the Committee presented eleven Reports, which included three Reports on Bills. Details of the Reports are given in the accompanying table: -

**List of Reports of the Committee presented to Parliament during the Year 2013**

Sl. No.	Report No.	Subject	Dates of Presentation/Laying	
			Rajya Sabha	Lok Sabha
1.	165 <sup>th</sup>	Action Taken by Government on the observations/recommendations contained in the One Hundred and Sixty-First Report on Demands for Grants (2012-13) of the Ministry of Home Affairs	01.03.2013	04.03.2013
2.	166 <sup>th</sup>	Action Taken by Government on the recommendations/observations contained in its One Hundred and Sixty-second Report on Demands for Grants (2012-13) of the Ministry of Development of North-Eastern Region	01.03.2013	04.03.2013
3.	167 <sup>th</sup>	Criminal Law (Amendment) Bill, 2012	01.03.2013	04.03.2013
4.	168 <sup>th</sup>	The Governors (Emoluments, Allowances and Privileges) Amendment Bill, 2012	01.03.2013	04.03.2013
5.	169 <sup>th</sup>	The Demands for Grants (2013-14) of Ministry of Home Affairs	25.04.2013	26.04.2013
6.	170 <sup>th</sup>	The Demands for Grants (2013-2014) of the Ministry of Development of North Eastern Region	25.04.2013	26.04.2013
7.	171 <sup>st</sup>	The North Eastern Council (Amendment) Bill, 2013	30.05.2013 (presented to Chairman, Rajya Sabha)	30.05.2013 (Forwarded to Speaker, Lok Sabha)

			05.08.2013 (Rajya Sabha)	05.08.2013 (Lok Sabha)
8.	172 <sup>nd</sup>	Action Taken by the Government on the recommendations/Observations contained in the 163 <sup>rd</sup> Report on Working of Sardar Vallabhbhai Patel National Police Academy, Hyderabad.	05.08.2013	05.08.2013
9.	173 <sup>rd</sup>	Strengthening of the working of Ministry of DoNER for effective implementation of Policies, Programmes, Schemes and Projects meant for North Eastern Region	29.8.2013	29.8.2013
10.	174 <sup>th</sup>	Action Taken by Govt. on the recommendation/observations contained in the One Hundred Sixty Ninth Report on Demands for Grants (2013-14) of the Ministry of Home Affairs; and	13.12.2013	13.12.2013
11.	175 <sup>th</sup>	Action Taken by Government on the recommendations/observations contained in the 170 <sup>th</sup> Report on Demands for Grants (2013-14) of Ministry of DoNER.	13.12.2013	13.12.2013

**11.11** Goals & Objectives: The broad objectives of Department-related Parliamentary Standing Committees have been spelt out in Rule 270 of Rules of Procedures and Conduct of Business in Council of States (Rajya Sabha). The Committee on Home Affairs had the following specific goals to be achieved:

- (i) Consideration of Demands for Grants (2013-2014) of related Ministries and report thereon;
- (ii) Consideration of ATRs received from the related Ministries on the respective Reports pertaining to Demands for Grants (2012-2013) and report thereon;
- (iii) Consideration of ATRs received from the related Ministries on the respective Reports pertaining to Demands for Grants (2013-2014) and report thereon;
- (iv) Examination of Bills and report thereon; and
- (iv) Detailed examination of the subjects and report thereon.

**11.11.1** The succeeding paragraphs contain the analysis of the extent to which each of the above mentioned goals were achieved during the tenure of the Committee.

**11.11.2** With regard to the goal mentioned at Sl.No .(i), the Committee considered the Demands for Grants (2013-2014) of the Ministry of Home Affairs and the Ministry of DoNER and 169<sup>th</sup> and 170<sup>th</sup> reports, respectively, were presented on the Demands for Grants during the period under review.

**11.11.3** Regarding Sl. No. (ii), the Committee considered the ATNs of the concerned Ministries on the observations/recommendations of the Committee as contained in its Reports on Demands for Grants (2012-13) of the Ministry of Home Affairs and the Ministry of DoNER and 165<sup>th</sup> and 166<sup>th</sup> Action Taken Reports respectively were presented on the same during the period under review.

**11.11.4** Regarding Sl. No. (iii), the Committee considered the ATNs of the concerned Ministries on the observations/recommendations of the Committee as contained in its Reports on Demands for Grants (2013-14) of the Ministry of Home Affairs and the Ministry of DoNER and 174<sup>th</sup> and 175<sup>th</sup> Action Taken Reports respectively were presented on the same during the period under review.

**11.11.5** As regards the examination of Bills, the Committee presented three Reports on Criminal Law (Amendment) Bill, 2012, The Governors (Emoluments, Allowances and Privileges) Amendment Bill, 2012, The North Eastern Council (Amendment) Bill, 2013 during the year.

**11.11.6** The Committee presented report on strengthening of the working of Ministry of DoNER for effective implementation of policies, programmes, schemes and projects meant for North Eastern Region on 29 August 2013. Draft reports on other subjects are being prepared.

**11.12 Status of items under examination of the Committee:** The status of items under examination of the Committee on Home Affairs as on 31.12.2013 is given below in tabular form: -

**Status of Items of work under examination of the Committee**

S. No.	Subject	Status
1.	Action Taken by Government on the observations/recommendations contained in the One Hundred and Sixty-First Report on Demands for Grants (2012-13) of the Ministry of Home Affairs	Report presented
2.	Action Taken by Government on the recommendations/observations contained in its One Hundred and Sixty-second Report on Demands for Grants (2012-13) of the Ministry of Development of North-Eastern Region	Report presented
3.	Criminal Law (Amendment) Bill, 2012	Report presented
4.	The Governors (Emoluments, Allowances and Privileges) Amendment Bill, 2012	Report presented
5.	The Demands for Grants (2013-14) of Ministry of Home Affairs	Report presented
6.	The Demands for Grants (2013-2014) of the Ministry of Development of North Eastern Region	Report presented
7.	The North Eastern Council (Amendment) Bill, 2013	Report presented
8.	Action Taken by the Government on the recommendations/Observations contained in the 163 <sup>rd</sup> Report on Working of Sardar Vallabhbhai Patel National Police Academy, Hyderabad.	Report presented
9.	Strengthening of the working of Ministry of DoNER for effective implementation of Policies, Programmes, Schemes and Projects meant for North Eastern REgion	Report presented
10.	Action Taken by Govt. on the recommendation/observations contained in the One Hundred Sixty Ninth Report on Demands for Grants (2013-14) of the Ministry of Home Affairs; and	Report presented
11.	Action Taken by Government on the recommendations/observations contained in the 170 <sup>th</sup> Report on Demands for Grants (2013-14) of Ministry of DoNER.	Report presented

**11.13 Status of Computerisation:** Five Computers have been installed in the Section and all typing work is done on them. Information material for research and reference purposes is also searched on the internet. All computers are connected with LAN.

**11.14 Inspection of the Section:** The Annual Inspection of the Section for the year 2012 was held on 15 February 2013.

**11.15 Training:** Staff members of this Section took training on the following subjects conducted by various organizations/institutes.

S. No	Officers/Staff	Subject	Name of the Organisation /Institutes
1.	Shri Anurag Ranjan, Committee Officer	Office Procedure	Training Cell, Rajya Sabha Secretariat
2.	Sh Suneet Kumar, Senior Clerk	Office Procedure	-do-
3.	Shri Anurag Ranjan, Committee Officer	Financial Management	National Institute of



			Financial Management, Faridabad
4.	Shri Bhupendra Bhaskar, Assistant Director	Training Programme on Parliamentary administration: Benchmarking against the UK Parliament	RIPA International, London

**11.16 Budget:** The details of allocation of Budget & Expenditure are as under:

Budget Heads	Allocation	Expenditure up to 31 December 2013
02 Members 020020 Other Administrative Expenditure	Rs.2,00,000/-	Rs. 1,39,222/- for Administrative Expenses on Lunch/Dinner/Refreshment etc.
02 Members 020013 – Office Expenses	Rs. 5,00,000/-	Rs. 4,910/- Expenditure on Control Room, binding of Reports and verbatim proceedings of the Committee.